

ORDER

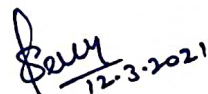
Re: Situation arising due to outbreak of the novel coronavirus (COVID-19)

In continuation of Order No.30/RG/Spl/Misc. dated 09.07.2020, it is brought to the notice of all the learned Advocates, Litigants and general public that Hon'ble Supreme Court has disposed of the Suo-Moto Writ Petition (Civil) No.3/2020 vide judgment dated 08.03.2021 and the following directions have been issued:-

- “1. *In computing the period of limitation for any suit, appeal, application or proceeding, the period from 15.03.2020 till 14.03.2021 shall stand excluded. Consequently, the balance period of limitation remaining as on 15.03.2020, if any, shall become available with effect from 15.03.2021.*
2. *In cases where the limitation would have expired during the period between 15.03.2020 till 14.03.2021, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 15.03.2021. In the event the actual balance period of limitation remaining, with effect from 15.03.2021, is greater than 90 days, that longer period shall apply.*
3. *The period from 15.03.2020 till 14.03.2021 shall also stand excluded in computing the periods prescribed under Section 23 (4) and 29A of the Arbitration and Conciliation Act, 1996 Section 12A of the Commercial Courts Act, 2015 and provisos (b) and (c) of Section 138 of the Negotiable Instruments Act, 1881 and any other laws, which prescribe period(s) of limitation for instituting proceedings, outer limits (within which the court or tribunal can condone delay) and termination of proceeding.”*

(ii) The Registry of this Hon'ble High Court and the Subordinate Courts in the States of Punjab, Haryana and Union Territory, Chandigarh shall compute the period of limitation in accordance with aforesaid directions.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General,
12.03.2021